

DIVISION BENCH  
COURT - II

**P-101**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/112(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02<sup>ND</sup> DECEMBER, 2022, 02:00 P.M**

IN THE MATTER OF	STATE BANK OF INDIA VS DANLA METALIKS PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

**Counsel/Authorised Representative appeared physically/through video conference:**

For FC : Mr. Uttiyo Mullick, Adv.

**ORDER**

1. Ld. Counsel for the Financial Creditor present. None for the Corporate Debtor present.
2. In view of tracking report endorsement "Addressee cannot be located", Ld. Counsel for the Financial Creditor seeks leave to serve the Corporate Debtor by substituted service by publication in newspapers. Let the publication be made as per rule 35 of the NCLT Rules, 2016 in two leading newspapers, one in English and one in Vernacular, having wide circulation where the registered office of the Corporate Debtor is located within two weeks from today. Affidavit of service shall be filed before the next date of hearing.
3. Post this matter on **17/01/2023**.

**Balraj Joshi**  
**Member (Technical)**

**Rohit Kapoor**  
**Member (Judicial)**